



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 14 जनवरी, 2025 / 24 पौष, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 23rd December, 2024

No. HHC/Admn. 6(18)77-IX.—In exercise of the powers vested in it under section 13 of the Code of Criminal Procedure 1973, the Hon'ble High Court of Himachal Pradesh has been

pleased to confer the powers of Special Judicial Magistrate Ist Class upon Sh. Vikas Dhaulta, Deputy District Attorney in Municipal Corporation, Shimla for another one year with immediate effect, to try the offences detailed in Schedule-II of Section 383 and 352 of the Himachal Pradesh Municipal Corporation Act, 1994 with power to try the aforesaid offences summarily under section 260 of the Code of Criminal Procedure, 1973 (now replaced by Section 283 of the Bharatiya Nagarik Suraksha Sanhita, 2023) within the local limits of Municipal Corporation, Shimla.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 23rd December, 2024

No. HHC/Admn. 16(13)74-XI.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Snehil Ashish Jogta (HIM/376/2023), Sh. Yog Raj (HIM/581/2021), Ms. Kanika Chauhan (HIM/11/2023) and Ms. Jyoti Sharma (HIM/36/2023) Advocates, as Oath Commissioners at District Courts, Chakkar, Shimla for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble The Acting Chief Justice

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 26th December, 2024

No. HHC/Admn.16(21)75-V.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the HP Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Surila Sangam (HIM/377/2019) and Sh. Raman Sharma (HIM/129/2022) Advocates, as Oath Commissioners for the High Court of Himachal

Pradesh, Shimla for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 27th December, 2024

No. HHC/GAZ/14-310/09-I.—Hon'ble the Acting Chief Justice has been pleased to grant 04 days earned leave *w.e.f.* 30-12-2024 to 02-01-2025 with permission to prefix Sunday falling on 29-12-2024 in favour of Dr. Arvind Malhotra, District & Sessions Judge, Solan, H.P.

Certified that Dr. Arvind Malhotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Arvind Malhotra would have continued to hold the post of District and Sessions Judge, Solan but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 26th December, 2024

No. HHC/GAZ/14-255/2002-II.—Hon'ble the Acting Chief Justice has been pleased to grant *ex-post facto* sanction of 04 days commuted leave *w.e.f.* 02-09-2024 to 05-09-2024. 02 days earned leave for 16-09-2024 & 17-09-2024 and 03 days commuted leave *w.e.f.* 18-09-2024 to 20-09-2024 in favour of Ms. Kanta Verma, Additional District and Sessions Judge-1, Una.

Certified that Ms. Kanta Verma had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Kanta Verma would have continued to hold the post of Additional District and Sessions Judge-I, Una, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 27th December, 2024

No. HHC/GAZ/14-255/2002-II.—Hon'ble the Acting Chief Justice has been pleased to grant *ex-post facto* sanction of 04 days commuted leave *w.e.f.* 02-09-2024 to 05-09-2024. 02 day earned leave for 16-09-2024 & 17-09-2024 and 03 days commuted leave *w.e.f.* 18-09-2024 to 20-09-2024 in favour of Ms. Kanta Verma, Additional District and Sessions Judge-I, Una.

Certified that Ms. Kanta Verma had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Kanta Verma would have continued to hold the post of Additional District and Sessions Judge-I, Una, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 23rd December, 2024

No. HHC/Estt. 3 (649)/2009.—06 days earned leave on and *w.e.f.* 23-12-2024 to 28-12-2024 with permission to affix Sundays falling on 22-12-2024 & 29-12-2024, is hereby sanctioned in favour of Shri Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Shri Pritam Singh Thakur is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Pritam Singh Thakur would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 29th December, 2024

No. HHC/15-66/Jus./Acctts./2024.—It is hereby notified that pursuant to Notification No. K-13020/04/2024- US. II, dated 23rd December, 2024, issued by the Government of India,

Ministry of Law and Justice, Department of Justice (Appointments Division), New Delhi, Hon'ble Mr. Justice Gurmeet Singh Sandhwalia, Judge, Punjab and Haryana High Court, has assumed the charge of the office of Chief Justice of the Himachal Pradesh High Court on 29th December, 2024 (forenoon).

By order,

Sd/-
(BHUPESH SHARMA)
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 30th December, 2024

No. HHC/GAZ/14-299/07.—Hon'ble the High Court of H.P. has been pleased to grant *ex-post facto* sanction of 07 days earned leave *w.e.f.* 18-07-2023 to 24-07-2023 in favour of Sh. Chirag Bhanu Singh, District and Sessions Judge, Bilaspur, H.P.

Certified that Sh. Chirag Bhanu Singh had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Chirag Bhanu Singh would have continued to hold the post of District and Sessions Judge, Bilaspur, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 31st December, 2024

No. HHC/GAZ/14-262/2003-I.—Hon'ble the Chief Justice has been pleased to grant 08 days earned leave *w.e.f.* 24-12-2024 to 31-12-2024 in favour of Sh. Abhay Mandiyal, Additional District & Sessions Judge, Nalagarh, H.P.

Certified that Sh. Abhay Mandiyal is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Abhay Mandiyal would have continued to hold the post of Additional District and Sessions Judge, Nalagarh but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 21st December, 2024

No. HHC/Estt.3(582)/2007.—06 days earned leave with effect from 23-12-2024 to 28-12-2024, with permission to affix Sundays falling on 22-12-2024 and 29-12-2024. respectively, is hereby sanctioned, in favour of Shri Rajeev Kumar, Assistant Registrar of this Registry.

Certified that Shri Rajeev Kumar is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Rajeev Kumar would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 21st December, 2024

No. HHC/GAZ/14-273/03-I.—Hon'ble the Acting Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 16-12-2024 to 21-12-2024 with permission to affix Sundays falling on 15-12-2024 & 22-12-2024 in favour of Sh. Pankaj. Additional District & Sessions Judge-I, Solan, H.P.

Certified that Sh. Pankaj is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Pankaj would have continued to hold the post of Additional District and Sessions Judge-1, Solan but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 09 जनवरी, 2025

सं० PWD-B-F0(5)/3/2025-253713.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव जखार, तहसील रोहडू, जिला शिमला, हिमाचल प्रदेश में ऊधोनिवास-जखार-बरटू मार्ग के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के 60 दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (हैक्टेयर)
शिमला	रोहडू	जखार	401	00-22-21
			830	00-14-43
कुल जोड़			कित्ता-02	00-36-64

आदेश द्वारा,

हस्ताक्षरित /—
सचिव (लोक निर्माण)।

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Shimla-2, 9th January, 2025

No. PWD-B-F0(5)/1/2024-215051.—In exercise of powers conferred upon him under Section 7(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the Governor of Himachal Pradesh is pleased to constitute the Multi-disciplinary Expert Group for appraisal of Social Impact Assessment report

related to the acquisition of land used for widening/improvement of various narrow/bottleneck points of MDR 66-Cart Road from Tutikandi to Sanjauli via Chotta Shimla and MDR 67-Victory Tunnel to Dhalli Chowk via Lakkar Bazar Road and for construction of pedestrian path near Tibetan School, Chotta Shimla-Khas as under:

Chairperson	Smt. Rakhi Singh, HAS Additional Director, Land Record, HP
(a) Two non-official social scientists	(i) Dr. Anupama Bharti , Deptt. of Sociology and Social Work, HP University, Shimla-5 (ii) Dr. Anjana Thakur , Deptt. of Sociology and Social Work, HP University, Shimla-5
(b) Two Representatives of Municipal Corporation	(i) Sh. Surinder Chauhan, Mayor , Ward No. 28, Chotta Shimla. (ii) Smt. Mamta Chandel, Councillor , Ward No. 19, Sanjauli Chowk, Shimla
(c) Two expert on Rehabilitation	(i) Smt. Rakhi Singh, HAS , Additional Director, Land Record, H.P. (ii) Sh. Apoorav Sharma, Tehsildar , Shimla (Urban)
(d) A Technical expert in the subject relating to the project	Executive Engineer (PWD) , Winter Field, Division-III, Shimla (H.P.)

The aforesaid Expert Group will act as an independent multi-disciplinary group, to evaluate the Social Impact Assessment report submitted by the Social Impact Assessment Unit for carrying out the purpose of the act *ibid* for the purpose. The Expert Group shall make specific recommendation within two months from the date of its constitution, to the Government as provided under sub-section(6) of Section 7 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

The Public Works Department, Government of Himachal Pradesh shall bear the TA/DA and sitting expenses of the members of Expert Group.

By order,

Sd/-
(DR. ABHISHEK JAIN),
Secretary (PWD).

**Before Sh. Vir Singh, Assistant Collector, 2nd grade, Sub-Tehsil Bagsar,
District Mandi, H. P.**

File No. :07/2024

Date of institution : 30-12-2024

In the matter of :—

Smt. Urmila Kumari d/o Jai Krishan Gupta, r/o Village Thalli, P.O. Tattapani, Sub-Tehsil Bagsar, District Mandi (H.P.) . . .Applicant.

Versus

General Public

.. Respondent.

PROCLAMATION FOR THE CORRECTION OF NAME IN REVENUE RECORDS

A case for the delayed registration of birth case of Smt. Urmila Kumari d/o Jai Krishan Gupta has been received from worthy Additional District Registrar (Birth & Death)-cum-District Health Officer (MOH), Mandi District Mandi H.P. *vide* letter No. HFW-MND (Delayed Birth & Death) 2024/-5071 dated 24-10-2024, in which the applicant has requested to issued Birth Certificate and her birth be registered as 18-01-1965 at Gram Panchayat Tattapani as per Registration of Birth & death Act, 1969 u/s13(3).

Therefore, the General Public of Gram Panchayat Tattapani is hereby informed through this notice that if any person has the objection(s) regarding this registration of birth, can file the objection(s) personally or in writing before this court on or before 31-01-2025 at 10.00 A.M. The objection(s) after 31-01-2025 will not be entertained and the birth will be registered accordingly.

Issued today on 30th day of December, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Assistant Collector 2nd Grade, Bagshar,
District Mandi (H. P.).*

**In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Smt. Hoshiyar Devi w/o Sh. Sanoj Kumar, r/o Village Jakhi, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.) *.. Applicant.*

Versus

General Public

.. Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Hoshiyar Devi w/o Sh. Sanoj Kumar, r/o Village Jakhi, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of her son (Lokender) 19-07-2006 in the record of Birth Register of Gram Panchayat Khashdhar, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Lokender 19-07-2006 they should appear before the

court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 26th December, 2024.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Gopal s/o Sh. Chungi Ram, r/o Village Malwari, P.O. Seema, Tehsil Rohru, District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Gopal s/o Sh. Chungi Ram, r/o Village Malwari, P.O. Seema, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of his son (Gaurav) 24-08-2011 in the record of Birth Register of Gram Panchayat Khashdhar, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Gaurav 24-08-2011 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 26th December, 2024.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Smt. Hoshiyar Devi w/o Sh. Sanoj Kumar, r/o Village Jakhi, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Hoshiyar Devi w/o Sh. Sanoj Kumar, r/o Village Jakhi, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of her daughter (Deepika) 08-02-2008 in the record of Birth Register of Gram Panchayat Khashdhar, Development Block Chhohara.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Deepika 08-02-2008 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 26th December, 2024.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

In the Court of Naib-Tehsildar-cum-Executive Magistrate Kupvi, District Shimla (H. P.)

In the matter of :

Shri Madan Lal s/o Sh. Lal Singh, Village Kanda-Banah, Tehsil Kupvi, District Shimla (H.P.)

Versus

General Public . . Respondent.

PROCLAMATION

Whereas, Shri Madan Lal s/o Sh. Lal Singh, Village Kanda-Banah, Tehsil Kupvi, District Shimla (H.P.) has filed an application u/s 13(3) Death & Birth registration Act, 1969 with the claim that the date of birth of his son ADITYA is 14-09-2012, which stands entered in all his records except the original record of death and birth of G.P. KANDA-BANAH. Applicant has prayed to pass an appropriate order to get the date of birth entered in the relevant record of death & birth of GP KANDA-BANAH.

In view of the above claims, this procamation is hereby issued in order to invite the objections if any, from general public. Anyone, having any objection, whatsoever, may file the objection, in person or through counsel on or before 02-02-2025. In case of no objection, appropriate order shall be passed in the matter.

Issued with my signature and seal on 02-01-2025.

Seal.

Sd/-
*Naib-Tehsildar-cum-Executive Magistrate,
Kupvi, District Shimla (H.P.).*

**In the Court of Sh. Rishabh Sharma, Assistant Collector Ist grade, Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Smt. Balwanti Devi w/o Sh. Ramesh Chand, r/o Village Gojjar Adain, Tehsil Paonta Sahib,
District Sirmaur, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application for correction of name in Adhar Card and Panchayat record of Gram Panchayat Gojjar Adain, Teshil Paonta Sahib, Distt. Sirmaur, Himachal Pradesh.

Whereas, Smt. Balwanti Devi w/o Sh. Ramesh Chand, r/o Village Gojjar Adain, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of her aadhar card, pariwar register and matriculation certificate in the court of the undersigned to correct her name as Smt. Balwanti Devi wd/o Sh. Ramesh Chand in place of Bhagwanti wd/o Ramesh Chand in Aadhar Card and Panchayat record of Gram Panchayat Gojjar Adain, Tehsil Paonta Sahib, District Sirmaur (H.P.)

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant as Balwanti Devi wd/o Sh. Ramesh Chand in place of Bhagwanti wd/o Ramesh Chand in her Aadhar Card and Panchayat record of Gram Panchayat Gojjar Adain, Tehsil Paonta Sahib, District Sirmaur (H.P.) then they should appear before the court of undersigned on or before 27-01-2025, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 04-01-2025.

Seal.

RISHABH SHARMA,
*Tehsildar-cum-Executive Magistrate,
Paonta Sahib, Sirmaur, District Sirmaur (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act

Whereas, Mr. Naweed Hussain Khaled Hussain Chishty son of Mr. Khaled Hussain Irshad Hussain Chishty, resident of 331/13 AL Karam, Phase 1, Housing Board Colony, Saproon, Solan, Tehsil and District Solan (H.P.) and Mrs. Sabira Khan daughter of Luqman Khan and wife of Mr. Naweed Hussain Khaled Hussain Chishty, resident of 331/13 AL Karam, Phase 1, Housing Board Colony, Saproon, Solan, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 22-12-2016 and they have been living as husband and wife ever since then.

And whereas both applicants have submitted in their application and in their affidavits that Mr. Naweed Hussain Khaled Hussain Chishty and Mrs. Sabira Khan were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Naweed Hussain Khaled Hussain Chishty son of Mr. Khaled Hussain Irshad Hussain Chishty, resident of 331/13 AL Karam, Phase 1, Housing Board Colony, Saproon, Solan, Tehsil and District Solan, (H.P.) and Mrs. Sabira Khan daughter of Luqman Khan and wife of Mr. Naweed Hussain Khaled Hussain Chishty, resident of 331/13 AL Karam, Phase 1, Housing Board Colony, Saproon, Solan, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 01st day of January, 2024.

Seal.

Dr. POONAM, HPAS,
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act

Whereas, Mr. Rajat Bakhru son of Mr. Naveen Bakhru, resident of Bakhru Complex, Rajgarh Road Opposite M.C. Office Solan, Tehsil and District Solan (H.P.) and Mrs. Muskaan Bakhru daughter of Rajesh Kalra and wife of Mr. Rajat Bakhru, resident of Bakhru Complex, Rajgarh Road Opposite M.C. Office Solan, Tehsil and District Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 10-12-2022, and they have been living as husband and wife ever since then.

And whereas both applicants have submitted in their application and in their affidavits that Mr. Rajat Bakhru and Mrs. Muskaan Bakhru were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Rajat Bakhru son of Mr. Naveen Bakhru, resident of Bakhru Complex, Rajgarh Road Opposite M.C. Office Solan, Tehsil and District Solan (H.P.) and Mrs. Muskaan Bakhru daughter of Rajesh Kalra and wife of Mr. Rajat Bakhru, resident of Bakhru Complex, Rajgarh Road Opposite M.C. Office Solan, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 01st day of January, 2024.

Seal.

Dr. POONAM, HPAS,
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

CHANGE OF NAME

I, Vimla Devi w/o Sh. Satpal Singh, r/o V.P.O. Kungrat, Tehsil Haroli, District Una (H.P.) declare that I have changed my name from Anju Devi to Vimla Devi in all documents. All concerned please may note.

VIMLA DEVI
*w/o Sh. Satpal Singh,
r/o V.P.O. Kungrat,
Tehsil Haroli, District Una (H.P.).*

CHANGE OF NAME

I, Chand Ram s/o Late Chintu Ram, r/o Village Naloh, P.O. Pingla, Tehsil Sarkaghat, District Mandi (H.P.) declare that I have changed my minor son's name from A Man Sharma to Aman Sharma for all purposes in future. Please note.

CHAND RAM
s/o Late Chintu Ram,
r/o Village Naloh, P.O. Pingla,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Lata Devi d/o Budhi Singh, P.O. Khuhan, Tehsil Balichowki Dached, District Mandi (H.P.) declare that in my Aadhar No. 9573 7135 8551 my name is wrongly entered as Manorama Devi whereas my correct name is Lata Devi.

LATA DEVI
d/o Budhi Singh,
P.O. Khuhan,
Tehsil Balichowki Dached, District Mandi (H.P.).

CHANGE OF NAME

I, Bibi w/o Fakar Deen, Tehsil Sadar, Uba Mandi (H.P.) my minor son's name is wrongly entered as Muhamnd Rashid in his Aadhar No. 3102 5231 0194 correct name is Muhammad Rashid.

BIBI
w/o Fakar Deen,
Tehsil Sadar, Uba Mandi (H.P.).

CHANGE OF NAME

I, Brij Lal s/o Bir Singh, Village Nachani, P.O. Somnachani, Tehsil Balichowki, District Mandi (H.P.) declare that my minor son's name is wrongly entered as Jhave Ram Rana in his Aadhar No. 4882 0273 0350 whereas his correct name is Abhishek Rana.

BRIJ LAL
s/o Bir Singh,
Village Nachani, P.O. Somnachani,
Tehsil Balichowki, District Mandi (H.P.).

CHANGE OF NAME

I, Fakar Deen s/o Nawab Deen, Tehsil Sadar, Uba Mandi (H.P.) my minor daughter's name is wrongly entered as Gulshan in her Aadhar No. 3469 0624 6414 whereas her correct name is Gulshana.

FAKAR DEEN
s/o Nawab Deen,
Tehsil Sadar, Uba Mandi (H.P.).

CHANGE OF NAME

I, Tarsem Lal s/o Lachhi Ram, r/o Village Kirpalpur, Tehsil Nalagarh, Solan (H.P.) declare that correct name of my son is Balwinder Singh which is recorded in his Birth Certificate, Himachali Certificate and family register records but wrongly written as Dalwinder in the Aadhar card. Now I want to get corrected as Balwinder Singh in the Aadhar Card.

TARSEM LAL
s/o Lachhi Ram,
r/o Village Kirpalpur,
Tehsil Nalagarh Solan (H.P.).

**FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT
DISTRICT BILASPUR, HIMACHAL PRADESH****NOTIFICATION**

Dated, the 3rd January, 2025

Endst. No.I/543255/2025.—In exercise of the power conferred upon me under Clause 3(1)(e) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Abid Hussain Sadiq, I.A.S, District Magistrate Bilaspur, District Bilaspur (H.P.) do hereby order that the rate fixed *vide* Notification No. I/526298/2024 dated 03rd December, 2024 shall remain in force for a further period of two months.

Sd/-
(ABID HUSSAIN SADIQ, I.A.S.),
District Magistrate Bilaspur,
District Bilaspur (H.P.).